

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO 35 OF 1997

Applicant(s) Brij Mohan

Respondent(s) 2nd L.O.R.

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Order of the Tribunal
08.7.99	<p>Sh. S. K. Kaushik, Counsel for the Applicant.</p> <p>Sh. K. K. Vyas, Adv., Friendholder for the Respondents.</p> <p>Sh. S. S. Vyas, Counsel for the Respondents.</p> <p>Friendholder of Sh. Vyas, learned Counsel for the Respondents has shown his inability to argue the case, and sought for time for it. At his request, may be fixed for hearing on 09.9.99.</p> <p><u>Gopal Singh</u></p> <p>Gopal Singh Adm. Member</p>
9.9.1999	<p>Mr. J. K. Kaushik, Counsel for the applicant.</p> <p>Mr. S. S. Vyas, Counsel for the respondents.</p> <p>The learned counsel for the respondents submits that the applicant has expired more than a year ago and no steps have been taken for bringing the legal heirs on record by the legal representatives of the applicant. Therefore, the case has abated.</p> <p>The learned counsel for the applicant submits that the applicant has, no doubt, expired and his relatives were informed to take steps to bring the legal ^{representatives} heirs on record, but they have not contacted him. Hence he cannot proceed with the case.</p> <p>Considered the rival submissions of the learned advocates.</p> <p>In view of the facts stated above, in our opinion the case has abated. The time for filing an application for revival of the case ^{has} also expired. The case is, therefore, consigned to record as abated.</p> <p><u>Gopal Singh</u></p> <p>Gopal Singh Adm. Member</p>
<u>Part II and III destroyed</u> <u>in my presence on 17-7-98</u> <u>under the supervision of</u> <u>Section Officer (1) as per</u> <u>order dated 16-5-98</u>	<p><u>2</u></p> <p>(A.K. MISRA Judl. Member</p>

Section Officer (Record)